

(a) whether it is a fact that in Chilhari village of Buxar District of Bihar, a dalit girl was gang raped on July 25;

(b) if so, whether Government has taken note of the news item 'Dalit girl gang raped, paraded naked' in the Asian Age dated 27 July, 2011 published from Delhi;

(c) if so, whether Government has got the incident investigated; and

(d) if so, the actions taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):
(a) to (d) As per information provided by the State Government of Bihar, an incident of gang rape in Village Chilhari, PS Dumrav, District Buxar has occurred on 25.7.2011 with a girl who is not a Dalit, but belongs to backward class (kamkar). The case has been registered on the same day in Police Station Dumrav under Section 147/148/341/323/376/504/34, IPC. The investigation of the concerned incident is being conducted seriously and speedily by the State Government. The victim's medical examination has been done and local police protection has been provided. Six accused have been named in the case and out of them, four have been arrested and are in jail. Against the remaining two absconding accused persons, a raid team has been constituted under Sub-Divisional Police Officer of Dumrav for arresting them immediately and action to seize their property is also being taken.

The Government is aware that news item on the incident appeared in Asian Age.

Pending applications for Indian citizenship

1781. SHRI ANIL MADHAV DAVE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number, of pending applications for Indian citizenship from people who had migrated during or soon after partition in 1947;

(b) the State-wise list, including that of Jammu and Kashmir, West Bengal and Assam; and

(c) by what time does Government plan to dispose of the pending applications?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The grant of Indian citizenship under the Citizenship Act, 1955 and Rules made there under is a multi-level and multi-agency activity. As per rule 11 and 12 of the Citizenship Rules, 2009, an application for grant of Indian citizenship is to be submitted by the applicant to the Collector/District Magistrate within whose jurisdiction the applicant is ordinarily a resident. The Collector/District Magistrate, after satisfying himself/herself regarding eligibility of the applicant to become a citizen of India, forwards the application to the State Government/UT administration concerned within a period of 60 days from the date of its receipts along with a report on applicant under Rule 12(1) of Citizenship Rule 2009. The State Government/UT administration in turn forwards the application along with its recommendation to the Ministry of Home Affairs, Government of India within a period of 30 days from the date of receipts of the report of the Collector under Rule 12(1) of Citizenship Rule, 2009. If the Collector or the State Govt, or Union Territory Administration, as the case may be, is unable to forward the application within a period specified in sub-rule (1) or sub-rule (2) of Rule 12 of Citizenship Rule, 2009, the same may be forwarded to the State Govt, or Union territory Administration or the Central Government, as the case may be, after the expiry of the period so specified but not exceeding ninety days along with the reasons for delay. Thereafter, the application is processed further as per the provisions of the Citizenship Act, 1955 and the rules made there under.

Since initial application is submitted to the Collector concerned and a number of agencies are involved in the processing of applications for grant of citizenship, centralized data base of such applicants is not available.

All cases received in the Ministry of Home Affairs are processed as expeditiously as possible.

Non-utilization of Disaster Reduction Funds

1782. SHRI RAM DAS AGARWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether India is still seriously lagging behind, as nearly 100 per cent of the disaster reduction funds meant for modernization of weather forecast, ocean movement and prediction of other natural disasters have remained unutilized;